

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8831/2021

(Arising out of impugned final judgment and order dated 06-04-2021 in CRLA No. 2868/1983 passed by the High Court Of Judicature At Allahabad)

KUDUSH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 72521/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 72517/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT IA No. 147530/2021 - EXEMPTION FROM FILING O.T.
IA No. 72519/2021 - EXEMPTION FROM FILING O.T.
IA No. 72514/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

WITH

Diary No(s). 23745/2021 (II)

Date : 29-11-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE B.R. GAVAIFor Petitioner(s) Mr. Salman Khurshid, Sr. Adv.
Mr. Aadil Singh Boparai, Adv,
Mr. Arpit Shukla, AOR
Mr. Tushar Agarwal, AdvMs. Vibha Datta Makhija, Sr. Adv.
Mr. Shariq Ahmed, Adv.
Mr. Tariq Ahmed, Adv.
Mr. Sunil Kumar Verma, AOR

For Respondent(s) Mr. Shashank Shekhar Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Issue notice returnable on 05.01.2022.

(Geeta Ahuja)
Court Master(Anand Prakash)
Court Master